

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

CP 424/2000 in

OA 310/1999

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New Delhi this the 3<sup>rd</sup> day of January, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

Hon'ble Shri Govindan S. Tampi, Member(A)

Shri J.N. Verma

Retired Inspector of Works

Under Dy. Chief Engineer

(Construction) Northern Railway,

Lucknow R/O QP-45, Pitampura,

Delhi.

.. Petitioner

(By Advocate Shri S.K. Sawhney )

Versus

1. Shri S.P. Mehta

General Manager,

Northern Railway, Baroda House,

New Delhi.

2. Shri J.S. Marwaha

Divisional Railway Manager

Northern Railway, Ferozepur.

3. Shri M.P. Singh

Dy. Chief Engineer (Construction),

Northern Railway,

Lucknow.

.. Respondents

(By Advocate Shri R.L. Dhawan, learned  
counsel through proxy counsel Shri  
R.L. Malhotra )

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

Both learned counsel heard on CP 424/2000 in OA 310/1999.

2. Learned counsel for the petitioner has contended that although the respondents have paid the difference in arrears bill of leave encashment, salary for the month of January 1996, they have failed to give him interest which, according to him was contrary to the Tribunal's order dated 11.4.2000 in OA 310/1999. We are unable to agree with this contention as

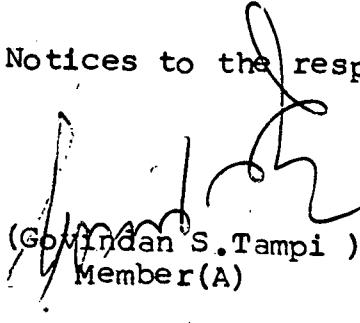
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no interest on these payments had been ordered and hence, the action of the respondents cannot be held to <sup>be in</sup> ~~be in~~ contempt of the Tribunal's order.

3. Shri S.K.Sawhney, learned counsel, however, has submitted that in terms of Paragraph 4 of the aforesaid order dated 11.4.2000, the respondents may be directed to give details of the written statement of the bills to the applicant for his satisfaction. Shri R.L.Malhotra, learned proxy counsel for the respondents undertakes to do so within ten days from today, on proper receipt to the applicant.

4. As regards the other directions given in the order dated 11.4.2000, taking into account the submissions made by Shri S.K. Sawhney, learned counsel, we are satisfied that the directions have been complied with. In view of this, CP 424/2000 is dismissed. Notices to the respondents are discharged.

  
(Gomindan S. Tampi )  
Member (A)

  
(Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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